

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.12(ND)/2016
CA NO.

CORAM:

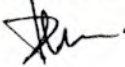
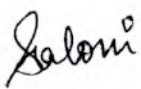
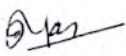
SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

NAME OF THE COMPANY: Mr. Gajendra Singh Panwar & Anr.
Vs.
M/s. Girivar Hotel & Resort Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. DK BHALLA	ADV	FOR RESPONDENT NO. 1	
2.	MS. SALONI NAGORIA,	ADV	FOR RESPONDENT NO. 2 & 3	
3.	MR. ARUN SAXENA MS. NALINI MS. JAYSHREE	ADV	FOR Petitioners	

ORDER

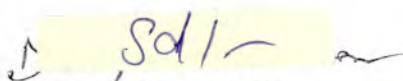
Learned Counsel for the petitioner & Ld. Counsel for the respondent are present. Ld. Counsel for the petitioner has pointed out that one additional Director is sought to be appointed in the Extra General Meeting in addition to four Directors already present in the respondent Company. However, no

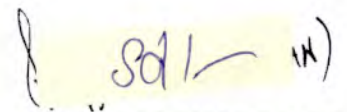
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formal application has been filed and in the circumstances, this Tribunal is unable to take cognizance of the same. However, it has been represented since the matter has been part heard by the Principal Bench in the past, the matter may be posted for final arguments before the Principal Bench.

In view of the absence of regular Principal Bench not sitting today (19.5.2017), the matter is deferred for hearing on 29.5.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.5.2017